

**Earnings due to Introduction of Boeing
747 by Air-India**

*740. SHRI BRIJRAJ SINGH KOTAH :
SHRI DEVINDER SINGH
GARCHA :

Will the Minister of TOURISM AND
CIVIL AVIATION be pleased to state :

(a) whether with the recent introduction
of the Boeing-747 on Air India routes, there
has been an appreciable gain in the load factor
and earnings;

(b) What has been the average number
of persons carried on it so far;

(c) how Government propose to increase
this number to optimum capacity; and

(d) what is the minimum number of per-
sons needed to be carried for the carrier to get
the break-even factor ?

THE MINISTER STATE OF IN THE
MINISTRY OF TOURISM AND CIVIL
AVIATION (DR. SAROJINI MAHISHI) :

(a), (b) and (d). The passenger load varies
from segment to segment even on the same
flight. The over all load factors in the short
period that the B747s have been in operation
have been quite encouraging but it is too
early yet to make a realistic assessment.

(c) Air-India are making vigorous effo-
rts to increase their earnings. They have alre-
ady introduced a number of promotional
measures.

**Need for increasing Shuttle flights of Indian
Airlines between Imphal and Silchar**

*741. SHRI N. TOMBI SINGH : Will
the Minister of TOURISM AND CIVIL
AVIATION be pleased to state :

(a) whether the attention of Govern-
ment has been drawn to the need for
increasing the number of shuttle flights of
Indian Airlines between Imphal and Silchar;
and

(b) if so, the steps proposed to be taken
by Government in this behalf and when addi-
tional flights are likely to be introduced ?

THE MINISTER OF STATE IN THE
MINISTRY OF TOURISM AND CIVIL
AVIATION (DR. SAROJINI MAHISHI) :

(a). The existing services are adequate
to meet the traffic requirements.

(b) Does not arise.

**Extension of Time to Press Trust of India
for Holding Annual General Meeting**

*742. SHRI PARIPOORNANAND PA-
NULI : Will the Minister of COMPANY
AFFAIRS be pleased to state :

(a) whether the Press Trust of India, a Public
Limited Joint Stock Company, has asked the
Department of Company Affairs for extension
of time to hold its Annual General Meeting
for one and a half month beyond June 30,
1971 by which date such meetings should be
held under the Companies Act;

(b) whether Government have acceded to
the request of the management of the Press
Trust of India Management; and

(c) if so, the reasons for this extension ?

THE MINISTER OF COMPANY AFF-
AIRS (SHRI RAGHUNATHA REDDY) :

(a) the Company applied to the Regist-
rar of Companies, Bombay for extension of
time to hold its Annual General Meeting.

(b) Extension of time for 1 ½ month from
30th June, 1971 has been granted by the Regi-
strar of Companies, Bombay under the second
Proviso to Section 166(1) of the Companies
Act, 1956.

(c) The main reason given by the Com-
pany for granting of extension of time to hold
its Annual General Meeting was that many
of its Directors would be out of India in June,
1971 in connection with the session of the
International Press Institute to be held at
Helsinki. The Company has further stated
that the finalisation of its accounts is likely
to be delayed because of its New Delhi bui-
lding project which was expected to be com-
pleted during the month of May, 1971 and
due to delayed receipts of bills for cable cha-
rges from some of the foreign offices and
correspondents and delay in adjustment of
subscription charges based on the Audit
Bureau Circulations Certificate.